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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.39/99

Date of Order: 9.11.99

BETWEEN :

A. Venkateswara Rao

.. Applicant.

AND

1. Postmaster General,  
Vijayawada Region, Vijayawada.

2. Director of Postal Services,  
Vijayawada Region, Vijayawada.

3. Sr. Superintendent of Post Offices,  
Nellore Division, Nellore.

.. Respondents.

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Counsel for the Applicant

.. Mr. S. Ramakrishna Rao

Counsel for the Respondents

.. Mr. P. Phalguna Rao

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CORAM :

HON'BLE JUSTICE SHRI D.H.NASIR : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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ORDER

(As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr. S. Ramakrishna Rao, learned counsel for the applicant and Mr. P. Phalguna Rao, learned standing counsel for the respondents.

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2. The suspension of the applicant was revoked by R-2 by memo No. ST. IV/31/115, dated 3.2.98 (A-1) and R-3 was directed to regularise the period of suspension of the official from 13.10.95 after reinstating the official immediately. However, the disciplinary proceedings may continue.

3. The applicant has submitted a representation dated 3.3.98 (A-3) to regularise his services. It appears that no ~~order~~ order has been issued to the representation. However, in para-15 of the reply statement the type of regularisation ~~of the suspension period~~ has been indicated. This para-15 reads as below :-

"The period of suspension commencing from 24.7.93 to 12.19.95 and 13.10.95 to 10.2.98, was regularised vide SPOs Nellore Memo No. F3-4/93-94 dated 15.4.99. The suspension period was treated as such and it does not count for service, increment and pension".

4. The above reply is very ambiguous. We are not able to decode the intention of the respondents in this connection. Hence, a detailed speaking order as to how the period was regularised has to be issued to the applicant in accordance with the law. That order should be sent to the applicant within a period of 45 days from the date of receipt of a copy of this order.

5. The OA is disposed of. No costs.

  
( R. RANGARAJAN )  
Member (Admn.)

  
( D.H. NASIR )  
Vice Chairman

Dated : 9th November, 1999  
(Dictated in Open Court)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

1ST AND 2ND COURT

COPY TO :-

1. BOHN

TYPED BY  
COMPARED BY

CHECKED BY  
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2. HRRN M (A)

THE HON'BLE MR. JUSTICE D.H. NASIR

3. BBSJP M (J)

VICE - CHAIRMAN

4. D.R. (A)

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (ADMIN.)

5. SPARE

THE HON'BLE MR. S. S. JAI PARAMESWAR : 25/11/99

6. ADVOCATE

MEMBER (JUDG.)

7. STANDING COUNSEL

\* \* \*

DATE OF ORDER: 9/11/99

MA/RAY/CP.No.

in  
OA. NO. 39/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

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